BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THIS THE 16TH DAY OF OCTOBER, 1986.

#### PRESENT:

Hon'ble Mr. Justice K. S. Puttaswamy . . Vice-Chairman And

Hon'ble Mr. L.H.A. Rego.

.. Member(A)

### APPLICATION NO.922 OF 1986

P.G.K.Murthy,
Major, South Central Railways,
Residentof Hubli,
District Dharwad. .. Applicant.

(By Sri Jagannath, Advocate)

v.

- 1. The General Manager, South Central Railways at Secunderabad, Andhra Pradesh.
- 2. The Divisional Railway
  Manager, South Central
  Railways, Hubli Division,
  Hubli, District Dharwad. .. Respondents.

(By Sri M. Sreerangaiah, Advocate)

This application coming on for hearing this day, Vice-Chairman made the following:

#### ORDER

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 ('the Act') the applicant has sought for a direction to the respondent to promote him as 'Chargeman (Electrical)' ('Chargeman') from out of the quota reserved to members of Scheduled Tribe.

- 2. The applicant claims that he is a member of a scheduled tribe called 'Kondakapu'. He joined service on 19-9-1963 in the South Central Railway as A.C.Mechanic, Highly Skilled Grade-II. On 8-1-1981 the applicant was promoted as TLF Highly Skilled Grade-II from out of the quota reserved to members of scheduled tribe. He again claimed promotion as 'Chargeman' from out of the quota reserved to members of scheduled tribe. But, that has not been granted by the respondents on the ground that the caste certificate produced by the applicant was not genuine.
- 3. The applicant has challenged the same interalia on the ground that the same had been arrived without issuing him a show cause notice and an opportunity of hearing, which fact is not denied by the respondents in their statement of objections filed in the case before the High Court
- 4. Sri R.Jagannath, learned counsel for the applicant contends that the authorities having once accepted the claim of the applicant that he was a the member of/scheduled tribe were bound by the same and consider his case for further promotion to the post of Chargeman only on that and no other basis.
- 5. Sri M.Sreerangaiah, learned counsel appearing for the respondents sought to support the action
  of the respondents.
- 6. The fact that an authority had accepted the caste certificate at one point of time does not take away the power of that authority or superior authority

authority to re-examine the same and hold otherwise. In A.No.279/86 decided on 15-10-1986 S.S. Barker v. Director Postal Services, we have examined a similar question and rejected the very broad proposition urged for the applicant. We, therefore, reject the same.

- 7. The very procedural infirmity found in Barker's case is also found in this case. For the very reasons stated in Barkar's case, we must direct the authorities to re-do the matter on the very lines indicated in that case.
- 8. In the light of our above discussion, we make the following orders and directions:
  - (a) We reserve liberty to the respondents to hold an inquiry and decide as to whether the applicant was a member of a scheduled tribe or not. But, before commencing such inquiry, the respondents shall issue a show cause notice to the applicant with copies of all such documents that are in the possession of the Department and also permit himto inspect the file, receive the objections/reply that may be filed by the applicant within the time stipulated in the show cause notice, which shall not be less than 15 days and then hold the inquiry in accordance with law. We direct the Respondents to complete such inquiry with all such expedition as is possible in the cir-cumstances of the case and in any event within 6 months from the date of receipt of the order of this Tribunal. We make it clear that it is open to the respondents to rely on all the evidence already collected and in the possession of the Department and all further evidence, if any, to be collected by them or the Department also.
  - (b) We direct the respondents or the competent officer to modulate the

promotion of the applicant from the reserved quota in conformity with the decision of the competent officer.

9. Application is disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

MEMBER (A) (R)

sr/np

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indira Nagar, BANGALORE- 560 038.

Dated / 8 / 1/86

| Application | No. 92 | 2 /86(1) |
|-------------|--------|----------|
| WP No.      | 23723/ |          |

Applicant

P.G.K. Murthy

G.M., S.C. Railway, Sec. bad and Others

To

Sh R.U. Goulay, Advecate, (Advocate for Appint) 90/1, II Block, Thyagarajanagar, Bangalore - 28

The General Manager, South Central Railway. Secunderabad (A.P.)

(R-1)

The Divisional Railway Manager, South Central Railways. Hubli Division. Hubli, Distt. Dharwad

(R-2)

Sh M. Sreerangaiah, (Advocate for Respondents) Standing Counsel for Railways, High Court Buildings, Bangalere

A. Bropais B. R.

SUBJECT: Sending copies of Order passed by the Bench in Application No. 922/86(T)

Please find enclosed herewith the copy of the Order/

Ambering index passed by this Tribunal in the above said Application

No. 922/86(T) an 30-10-86.

(JUDICIAL)

Encl: as above.

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Office Notes Orders of Tribunal

KSP(VC)/LHAR 30/10/86

Orders on I.A.No. 1

In this IA, the applicant has moved this Tribunal to notice and decide one more contention viz., the binding nature of the earlier acceptance of the caste certificate as one of the grounds for review.

Shri R.U.Goulay, learned counsel for the applicant, contends that the circumstances set out in IA no. I justify this tribunal to review the order and re-hear the original application.

We will assume that an interlocutory application for review is
maintainable. But even if such an
inter-locutory application is
maintainable, we are clearly of the
view that the grounds urged by the
applicant in IA No. 1 does not
justify us to review the order
made by us on 16/10/86. We see
no merit in this application and
reject the same.

VICE CHAIRMAN 2011

TELBER (AM, )(H)

SECTION OFFICER
TRIBUTAL TRIBUTAL

POTRAL ADMINISTRATE TRIBUNA

ADD!



Date

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 5 APR 1988

CONTEMPT OF COURT APPLICATION NO 52 /87
IN APPLICATION NO. 922/86(T)

V/8

Applicant

Shri P.G.K. Murthy

To

Respondent

The GM, South Central Railway, Secunderabad & another

- 1. Shri P.G.K. Murthy
  C/o Shri R.U. Goulay
  Advocate
  90/1, 2nd Block
  Thyagarajanagar
  Bangalore 560 028
- 2. Shri R.U. Goulay
  Advocate
  90/1, 2nd Block
  Thyagarajanagar
  Bangalore 560 028
- The General Manager South Central Railway Secunderabad (A.P.)
- 4. The Divisional Railway Manager South Central Railways Hubli Division Hubli (Dharwad District)
- Shri M. Sreerangaiah
   Railway Advocate
   S.P. Building, 10th Cross
   Cubbonpet Main Road
   Bangalore 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

DEPUTY REGISTRAR (JUDICIAL)

Encl : As above

## CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 25TH DAY OF MARCH, 1988

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Viceand Chairman Hon'ble Shri L.H.A. Rego, Member (A)

CONTEMPT OF COURT APPLICATION NO. 52/1987

Shri P.G.K. Murthy,
Major, South Central Railways,
Resident of Hubli,
District Dharwad.

Petitioner.

(Shri R.U. Goulay, Advocate)

V

- The General Manager,
   South Central Railways,
   at Secunderabad, A.P.
- 2. The Divl. Railway Manager, South Central Railways, Hubli Division, Hubli, Dist. Dharwad.

Contemnors ..

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

## ORDER

Case called on more than one occasion in the prelunch session and again in the post lunch session at 3.10 P.M. On every occasion, the petitioner and his learned Counsel are absent.

2. The contemnors have filed their reply and have produced their records. In their reply, the contemnors have asserted that the order made by this Tribunal on 16.10.1936 had been complied. Shri M. Sreerangaiah, learned Counsel appearing for the Contemnors urges for diopping the contempt of Court proceedings.



- We notice that in pursuance of our order made 3. on 16th October, 1986 the competent authority had made an order on 29.2.1988 inter alia holding that the petitioner was not a member of a Scheduled Tribe ('ST'). We are of the view that this order complies with the directions of this Tribunal.
- In the contempt of Court proceedings, we cannot examine the validity of the order made by the Contemnors on 29.2.1988. If the petitioner is aggrieved by that order, the remedy open to him is to parsue the legal remedies open to him on the same either before the Authorities or this Tribunal in a fresh application under Section 19 of the Administrative Tribunals Act. Whether he should do so or not is a matter for the petitioner to decide. On this view, we have not also examined the correctness of the order made on 29.2.1983 and is left open.
- On the foregoing discussion, we hold that this 5. contempt of Court proceedings are liable to be dropped. We, therefore, drop the contempt of Court proceedings against the contemnors. But in the circumstances of the case, we direct the parties to bear their own costs.

Sdl-VICE-CHAIRMAN 25/1

TRUE COPY

no MIV.

